## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP NO. 35 (ND) 2016 RT No.15/2016

Smt. Harjeet Kaur

...Petitioner

Versus.

M/s Shree Maya Pulp & Papers Pvt. Ltd.& Anr.

... Respondents

Present:

Mr. Jaikush Hoon, Advocate with Mr. Daman Popli and Ms. Tulika Bhatnagar, Advocates for petitioner.

Mr. Manish Jain, Advocate with Mr. Mayur Kanwar, Advocate

for respondents No. 1 to 3.

It is submitted that the effort for settlement has not been successful. Learned counsel for the petitioner seeks to place on record the Succession Certificate of the year 2010 but that may not be permissible without the appropriate application. Learned counsel for petitioner seeks adjournment in that regard. List the matter on 30.03.2017. Let the needful be done within two weeks with copy in advance to the counsel opposite so that the response is also filed by the counsel for respondents by the next date.

(Justice R.P. Nagrath)

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(Deepa Krishan)
Member(Technical)

March 06, 2017